

**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P.No.141/2016
in
O.A.No.3291/2015**

This the 20th day of May,2016

**Hon'ble Mr. Justice Permod Kohli,Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Mr. Tang Vel
s/o Mr. Nadeshan, aged about 58 years
r/o S-67-132, Iyyappa Temple
Madras Camp Jal Vihar
Lajpat Nagar-I,
Delhi. ..Applicant

(By Advocate:Shri Haneef Mohamed)

Versus

1. R.N.Sing
Through the Secretary General,
Ministry of Railway
Railway Bhawan, New Delhi
2. Anurag Tripathy,
Senior Divisional Personal Officer
DRM Office, State Entry Road
New Delhi
3. Seema Yadav
Divisional Personal Officer
DRM Office, State Entry Road
New Delhi. ..Respondents

(By advocate : Shri Kripa Shankar Prasad)

ORDER(ORAL)**Hon'ble Mr. Justice Permod Kohli, Chairman**

These Contempt Proceedings have been initiated for the alleged non-compliance of the judgment dated 07.09.2015 passed in OA-3291/2015 wherein following directions were issued:-

"4 In the wake, the Original Application is disposed of with direction to the respondents to take a decision in the representation dated 28.05.2015 made by the applicant to the D.P.P., D.R.M. Office, New Delhi (Annexure A-2) as expeditiously as possible preferably within three months from the date of receipt of a copy of this Order. No costs."

2. Today when the matter was taken up for hearing, Shri Kripa Shanker Prasad, learned counsel for the respondents has produced a copy of order No.725E/8/10613/P-5 dated 04.01.2016 signed on 12.01.2016 which indicates that the representation of the applicant has been considered and disposed of in compliance to the directions of the Tribunal.
3. In view of the above, nothing survives in this Contempt Petition, proceedings dropped.

(K.N. Shrivastava)
Member(A)

(Permod Kohli)
Chairman